

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/195/(IB)/2017
NAME OF THE PETITIONER(S) : SREENIDHI TRADING COMPANY
NAME OF THE RESPONDENT(S) : NOBEL TECH INDUSTRIES PVT LTD
UNDER SECTION : 433 (e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

M. JAISHREE KUMARI

counsel for petitioner
Suman & Suman

[Signature]

[Signature]

counsel for Respondent. *[Signature]*

ORDER

Counsel for both the parties present and submitted the arguments in part. As seen from the order dated 16.06.2017, the Registry was directed to send notice to the Corporate Debtor. There is no mention of the compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. Therefore, the Petitioner is directed to make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016 within seven days and also propose the name of the IRP by seeking consent. Counsel for Respondent prayed for time submitting that the parties are engaged in the mediation and the next date of hearing is fixed on 25.07.2017 to 27.07.2017. At request, time is enlarged. Put up on **04.08.2017 at 10.30 A.M.**

[Signature]
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

[Signature]
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)